

CENTRAL ADMINISTRATIVE TRIBUNAL
BENCH AT MUMBAI

ORIGINAL APPLICATION NO. 990/98

Date of Decision: 15/1/99.

Janardhan Ramchandra Chavan Petitioner/s

Shri S.P. Saxena

Advocate for the
Petitioner/s.

v/s.

Union of India & 50rs. Respondent/s

Shri S.S. Karkera for
Shri P.M. Pradhan

Advocate for the
Respondent/s

CORAM:

Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman.

Hon'ble Shri D.S.Baweja, Member (A).

(1) To be referred to the Reporter or not?

(2) Whether it needs to be circulated to other Benches of the Tribunal?

abp.

R.G.Vaidyanatha
(R.G.VAIDYANATHA)
VICE CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GULESTAN BLDG. NO. 6, PRESCOT RD, 4th FLR, FORT,
MUMBAI - 400 001.

ORIGINAL APPLICATION NO: 990/98.
DATED THE 15TH DAY OF JAN, 1999.

CORAM: Hon'ble Shri Justice R.G. Vaidyanatha, Vice Chairman.

Hon'ble Shri D.S. Baweja, Member (A).

Janardhan Ramchandra Chavan,
Junior Telecom Officer,
P.B.X. Allore,
Taluka: Chiploon,
District: RATNAGIRI.

(Residing at Qr. No. PB 3A/9/1,
Koyana Nagar, Taluka: Patan,
District: SATARA).

... Applicant.

By Advocate Shri S.P. Saxena.

v/s.

1. Union of India,
Through The Secretary,
Ministry of Communication,
NEW DELHI-110 011.
2. The General Manager,
Telecom,
SATARA-415 001.
3. The Deputy General Manager,
Old L.I.C. Building,
Near City Post,
SATARA-415 002.
4. The Divisional Engineer (Maint),
Telecom, Telephone Bhavan,
KARAD - 415 110.
5. The Sub Divisional Engineer,
Telecom, Taluka: Patan,
District: SATARA.
6. Shri R.S. Kulkarni,
Inquiry Officer,
Sub Divisional Engineer,
Material Management,
Telecom, DTO Building,
SATARA-415 001.

... Respondents.

By Advocate Shri S.S. Karkera for
Shri P.M. Pradhan.

I O R D E R

I Per Shri R.G. Vaidyanatha, Vice Chairman

1. This is an application filed by applicant
praying for expeditious disposal of Disciplinary
Enquiry pending against the applicant. Shri Karkera
on behalf of Shri P.M. Pradhan appears for all the

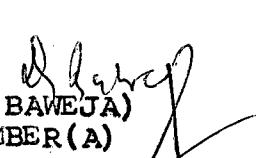


respondents and says that the enquiry could not be completed for want of some documents and on principle he has no objection for expeditious completion of **Disciplinary Enquiry**.

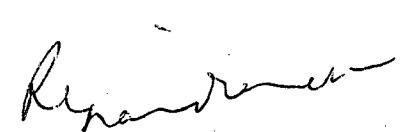
2. After hearing both the counsels, we find that this is a Disciplinary Enquiry initiated on the basis of Charge Sheet dt. 7/8/95. Some steps were taken only in 1997 by appointing the Enquiry Officer, Presenting Officer, etc. But as on today no progress is made in conducting the enquiry. The reason given by respondent's counsel is that original documents are held up in Criminal Court. The respondents are directed to depute an official to take the original documents. We feel that period of 6months would be just and reasonable for the respondents to complete the enquiry.

3. In the result, the OA is disposed of at the admission stage with a direction to the respondents to expedite the disciplinary enquiry and final order by Disciplinary Authority should be passed expeditiously preferably within 6months from the date of receipt of copy of this order.

The applicant is also directed to cooperate for the expeditious completion of enquiry.


(D.S. BAWEJA)
MEMBER (A)

abp.


(R.G. VAIDYANATHA)
VICE CHAIRMAN